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O.A. No. 438 of 2008

Order dated: 14.11.2008

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (A)

Mr. B.S.Tripathy, Ld. Counsel appearing for the applicant submits that inspite of this Tribunal's order dated 20.02.2008 in O.A. 94/07, the leave of the applicant for the period from 02.11.2006 to 18.04.2008 has not yet been sanctioned.

2. Mr. S.K.Ojha, Ld. Standing Counsel appearing for the Railways, having received the copy of the O.A., submits that it will take some time for implementation of the order of the Tribunal cited above.

3. In terms of the aforesaid order of this Tribunal, the applicant has submitted a copy of her application dated 26.04.2008. Ld. Counsel for the Railways submits that this application would be considered and the order of this Tribunal will be complied with within a period of six weeks from the date of receipt of a copy of this order, if not decided in the meanwhile.

4. Accordingly, the O.A. is disposed of with the following directions that Respondent No.3 will decide on the representation at Annexure-A/4, ^{within six weeks} if not decided in the meantime, for sanction of the leave as admissible to the applicant in pursuance of the order of this Tribunal dated 20.02.2008 in O.A. 94/07.

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5. Copy of this order be given to the Ld. Counsel appearing for both sides. Copy of this O.A. be also sent to Respondent No.3.

~~MEMBER (A)~~

Two parallel, slightly curved lines are drawn on a white background. The lines are dark grey and have a consistent thickness. They curve slightly from left to right, with the top line starting higher on the left and the bottom line ending lower on the right. There are small, dark, irregular marks near the top and bottom ends of both lines.